

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 15/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for combined assets of 400 kV D/C Twin Conductor Kanpur- Ballabgarh Transmission Line along with its Associated Bays (Asset-1) (DOCO 01.11.2010) and 40% FSC at Ballabgarh on 400 kV D/C Kanpur- Ballabgarh Transmission Line (Asset-2) (DOCO 01.07.2011) under Northern Region System Strengthening Scheme—IX (NRSS-IX)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. RCE, if any, in case of Asset 2 as the claimed completion cost of ₹3539.36 lakh as on 31.3.2019 exceeds the apportioned approved cost of ₹3040.55 lakh.
- b. Provide reconciliation of the initial spares in the petition, tariff forms and auditor`s certificate.
- c. The details depicting the un-discharged liabilities, if any, to be recovered in future in respect of the assets covered in the instant petition. And whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.
- d. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)